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C.J.R.S.Rao Vrs. UOI

Admission Sl. No. 7
O.A. No. 260/00137 of 2015
Order dated: 23.03.2015

CORAM
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Heard Mr. S.C.Panda, Ld. Counsel for the applicant, and Mr. S.B.Mohanty, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

Mr. Mohanty, Ld. ACGSC, submitted that the applicant has approached this Tribunal without availing the departmental remedy available to him, i.e. without preferring any appeal.

We find from the record that the applicant has prayed for quashing of the order dated 26.02.2015 issued by the Regional Director (ER), i.e. Respondent No.2, which is the Disciplinary Authority, imposing penalty of dismissal from service on him. On perusal of the record, we also find that neither any appeal has been preferred by the applicant against the order of the Disciplinary Authority nor the Appellate Authority has passed any such order.

We are in agreement with Mr. Mohanty, Ld. ACGSC appearing for the Respondents, that departmental remedy has not been

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exhausted by the applicant even though there is a provision for appeal.

Accordingly, the O.A. in the present form is not maintainable and the same is dismissed. No costs.


 MEMBER(Admn.)

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 MEMBER(Judl.)